

ITEM NO.12

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO. 135/2024

SAFIYA P.M.

PETITIONER(S)

VERSUS

THE UNION OF INDIA & ANR.

RESPONDENT(S)

IA No. 213167/2024 - AMENDMENT IN CAUSE TITLE
IA No. 126417/2024 - AMENDMENT OF THE PETITION
IA No. 158062/2024 - DELETING THE NAME OF PETITIONER/RESPONDENT
IA No. 47926/2024 - EXEMPTION FROM FILING O.T.

Date : 28-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Prashant Padmanabhan, AOR
Ms. Savitha S, Adv.
Ms. Shifna K, Adv.

For Respondent(s) :

Mr. Tushar Mehta, Solicitor General
Ms. Aishwarya Bhati, ASG
Mr. Kanu Agarwal, Adv.
Ms. Sansriti Pathak, Adv.
Mr. Raman Yadav, Adv.
Mr. Aaditya Shankar Dixit, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Anmol Chandan, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. C. K. Sasi, AOR
Ms. Meena K Poullose, Adv.

**UPON hearing the counsel, the Court made the following
O R D E R**

1. As prayed for, four weeks' time is granted to the respondents to file the counter affidavit, with a copy to the other side.
2. Rejoinder affidavit, if any, shall be filed within four weeks from the date of receipt of the counter affidavit.
3. Re-list in the week commencing 05th May, 2025.

**(POOJA SHARMA)
COURT MASTER (SH)**

**(R.S. NARAYANAN)
ASSISTANT REGISTRAR**